GOVERNMENT OF INDIA

MINISTRY OF JAL SHAKTI,

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 282

ANSWERED ON 08.12.2022

SHARE OF KRISHNA RIVER WATER

282 SHRI UTTAM KUMAR REDDY NALAMADA

Will the Minister of JAL SHAKTI be pleased to state:-

- (a) the amount of water of the Krishna river allocated to Telangana and Andhra Pradesh;
- (b) whether the Ministry has investigated claims that excess water is being drawn and if so, the details thereof including findings of the said investigation;
- (c) if not, the reasons therefor;
- (d) whether water was drawn from the river to be used for hydel generation without obtaining clearances from the Krishna River Management Board (KRMB) and if so, the details thereof including the details of the State that did so and the amount of water drawn without clearances;
- (e) whether the Ministry has initiated any action against the offending party and if so, the details thereof; and
- (f) the details and the status of the process for adjudicating final allocations of the river's water including the time by which a final decision is expected in this regard?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI (SHRI BISHWESWAR TUDU)

- (a) The Krishna Water Dispute Tribunal (KWDT-I) in its final Report and decision under section 5(3) of ISRWD Act, 1956 of May, 1976 has allocated 811 TMC of water at 75% dependability to the erstwhile State of Andhra Pradesh. The shares of the States of AP and Telangana in the aforesaid quantum of 811 TMC could not be decided so far either through an agreement or by any Tribunal.
- **(b)&(C)** In absence of a firm water allocation between Andhra Pradesh and Telangana, a working arrangement for the water year 2015-16 was mutually agreed by both States as a temporary measure in a meeting held by the Department of Water Resources, RD & GR on 18th and 19th June, 2015. For the subsequent years the working arrangements were approved by the Apex Council (for 2016-17) and the Krishna River Management Board (KRMB) (for 2017-18 to 2022-23) on year-to-year basis. The two States have been drawing/ utilising the Krishna water as per the approved working arrangement.

(d)&(e) Srisailam, Nagarjuna Sagar and Pulichintala Projects are having common reservoirs between AP and Telangana, wherein hydropower generation is done by the States. During dam surplussing conditions, both States maximize power generation as per generation capacities of their respective power houses. However, during non-surplus period, the States are required to limit power generation so as to meet the downstream requirement of irrigation and drinking water of the two States. During water year 2020-21 and 2021-22, the two States have been deviating from the above requirement for non-surplus period, despite repeated reminders from KRMB for stopping the hydel generation.

To resolve the mismanagement of reservoir for power generation by States, KRMB has constituted a Sub-Committee (Reservoir Management Committee (RMC)) to evolve a sound mechanism for the operation of powerhouses of Srisailam and Nagarjuna Sagar Projects for ensuring proper reservoir management.

(f) Krishna Water Dispute Tribunal-II has the authority to adjudicate Krishna water allocation between Governments of Andhra Pradesh and Telangana.
